

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 442/GT/2020

Subject : Petition for determination of tariff for the 2019-24 tariff period in respect of the Kahalgaon Super Thermal Power Station, Stage-II (1500 MW).

Petitioner : NTPC Limited.

Respondents : GRIDCO Ltd. and 18 others.

Date of Hearing : **9.11.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Ashutosh Shrivastava, Advocate, NTPC
Shri Siddharth Nigotia, Advocate, NTPC
Shri Kartikay Trivedi, Advocate, NTPC
Shri Jayant Bajaj, Advocate, NTPC
Shri Nihal Bhardwaj, Advocate, NTPC
Shri Prashant Chaturvedi, NTPC
Shri Vijendra Singh, NTPC
Shri R.K Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Shri Mohit K. Mudgal, Advocate, BRPL
Shri Sachin Dubey, Advocate, BRPL
Ms. Aanchal, Advocate, BRPL
Shri Buddy Ranganadhan, Advocate, BYPL
Shri Anupam Varma, Advocate, BYPL
Shri Rahul Kinra, Advocate, BYPL
Shri Aditya Ajay, Advocate, BYPL
Shri Aashwyn Singh, Advocate, BYPL
Shri Sameer Singh, BYPL
Shri Abhishek, BYPL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner circulated note for arguments and made detailed oral submissions on the additional information filed in the matter. At the request of the learned counsel, the Commission permitted the Petitioner to upload the note for arguments.

2. The learned counsels for the Respondent, GRIDCO also circulated written note of arguments with regard to the additional submissions filed by the Petitioner, and made detailed oral submissions. At the request of the learned counsel, the Commission permitted the respondent to upload the same.



3. The learned counsel for the Respondents BYPL & BYPL adopted the submissions of the Respondent GRIDCO. However, they sought permission to file short written submissions, in the matter. The learned counsel for the Petitioner prayed that it may also be granted permission to file its response to the same, in case, any new issues are raised in the submissions by the Respondents.

4. After hearing the learned counsel for the parties, the Commission directed the Respondents to file their short-written submissions (not exceeding 3 pages) on or before **5.12.2022**, after serving copy to the Petitioner, who may, file its response, if any, by **15.12.2022**. All submissions as above, shall be completed by the parties within the due dates mentioned and no further extension of time shall be granted.

6. Subject to above, the Commission reserved its order in this matter.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

